



पेंशन निधि विनियामक और
विकास प्राधिकरण
बी-14/ए, छत्रपति शिवाजी भवन,
कुतुब संस्थागत क्षेत्र,
कटवारिया सराय, नई दिल्ली-110016
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**PENSION FUND REGULATORY
AND DEVELOPMENT AUTHORITY**
B-14/A, Chhatrapati Shivaji Bhawan,
Qutub Institutional Area,
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05.05.2022

To

All prospective bidders

CORRIGENDUM – 2

Subject: Corrigendum on Expression of Interest (“EOI”) document released by PFRDA inviting EOI for Design, Development/Customisation, Implementation and Maintenance Services for PFRDA Technology Architecture (“TARCH”) project.

EOI Reference No: PFRDA/2022-23/IT/01

1. The Section-1 (Page No. 6) of Important Dates and Timelines of the Eoi are revised as under:

SECTION I – IMPORTANT DATES AND TIMELINES

S.No	Description of Information / Requirement	Information / Requirement
09.	Last date (deadline) for receipt of EOI Fee (Demand Draft) and EOI response	6th June 2022 up to 15:00 hours
10.	Place, Time and Date of opening of the proposals received in response to the EOI notice	6th June 2022 15:30 hours onwards Venue: Pension Fund Regulatory and Development Authority, B-14/A, Chatrapati Shivaji Bhawan, Qutab Institutional area, New Delhi-110016
11.	Announcement of Qualified Bidders on PFRDA Website	13th June 2022

12.	Date of Presentation by bidders	20th June 2022 Details of venue and time shall be published on the PFRDA website.
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2. The Para 4.15 of the Section-IV SECTION-IV-INSTRUCTIONS TO BIDDERS shall be read as under:

S.NO	ELIGIBILITY CONDITIONS	DOCUMENTS TO BE SUBMITTED
1	Should be a company registered under the provisions of the Indian Companies Act, 2013 or a partnership firm registered under the Indian Partnership Act, 1936 or the Limited Liability Partnerships Act, 2008. - Registered with the GST authorities. - Should have been operating for the last Five years.	a. Certificate of incorporation / Partnership deed / LLP Registration b. GST registration certificate Note: In case of consortium, all the members should satisfy the above criteria and shall submit the above requisite documents.
2	The Bidder should be a profitable company for the last three financial years and must have IT System Integrator/ System Implementation related annual Turnover of minimum ₹ 440 crores for each of the last three financial years (Not inclusive of the turnover of associate / group companies)	Copy of the audited financial statements indicating annual turnover of IT System Integrator/ System Implementation. Note: 1. A Certificate to this effect from a Chartered Accountant, in original may be submitted in case of the financial statement for FY 2021-22 is yet to be audited. 2. In case of consortium, Prime/ Lead bidder should satisfy this criteria and submit the above requisite documents.
3	The bidder to provide information that any of its subsidiary or associate or holding company or companies having common director/s or companies in the same group of promoters/management or partnership firms/LLPs having common partners has not participated in the bid process.	Letter of confirmation from the bidder on company letter head. Note: In case of consortium, the Prime/ Lead bidder should submit the above requisite documents.
4	The bidder should be certified CMMI Level 5 AND Preferably certified	Copy of valid CMMI certificate of last 3 years and ISO Certificate (If applicable).

	<ul style="list-style-type: none"> • ISO9001 • ISO 27001 • ISO/IEC 20000 	<p>Note:</p> <p>1. In case of bidders where the CMMI certification is under renewal, the bidders shall provide the details of the previous CMMI certification and the current assessment details for consideration in the EoI process.</p> <p>2. In case of consortium, the Prime/Lead bidder should satisfy the criteria and submit the above requisite documents.</p>
5	<p>The bidder shall have experience of having successfully executed or completed or under maintenance by the bidder (Refer Note 5(a)) of similar SOWs/projects during last 5 Years i.e from 01-01-2017 till the bid submission date, in:</p> <p>BFSI sector in Government/ PSUs/ Regulators/ Autonomous bodies in India/Global</p> <p>OR</p> <p>a regulated entity in BFSI sector under the purview of RBI/IRDAI/SEBI/PFRDA as per terms below:</p> <p>a. SOW 1:</p> <p style="padding-left: 40px;">3 projects of at least Rs.1.5 crore each Or 2 projects of at least Rs.1.8 crore each Or 1 project of at least Rs.3 crore</p> <p>b. SOW 2:</p> <p style="padding-left: 40px;">The project should cover the following aspects:</p>	<p>(Completion certificates from the client; OR Work order + Self certificate of completion (signed by Statutory Auditor – Company Secretary/ Chartered Accountant) OR Work Order + Phase Completion Certificate from the client).</p> <p>Note A:</p> <ol style="list-style-type: none"> 1. The bidder shall provide a declaration that the expertise from the global projects (as referred by the bidder) developed and implemented by the bidder shall be made available for Project TARCH. 2. The list of each work under various SoW is to be provided as per Annexure 6. 3. If a project contains more than one SOW, the project experience may be considered against respective SOW Criteria subject to satisfying the necessary conditions. <p>Note B: In case of consortium, all the members should satisfy the criteria as per the applicable SOWs and submit the above requisite documents.</p>

1. Management of end to end life cycle of business interacting with any regulator
2. Workflows for application or report submission, review, verification and approvals
3. Supervisory checks or assessments or inspections or audits

AND

3 projects of at least Rs.7 crore each

Or

2 projects of at least Rs.8.75 crore each

Or

1 project of at least Rs.14 crore

c. SOW 3:

The project should cover the following aspects:

1. Data Warehousing and ETL/ELT Processing
2. Data Analytics, Business Intelligence, Dashboarding, AI/ML

3 projects of at least Rs.15 crore each

Or

2 projects of at least Rs.18.75 crore each

Or

1 project of at least Rs,30 crore

d. SOW 4:

	<p>3 projects of atleast Rs.5 crore each Or 2 projects of atleast Rs,6.25 crore each Or 1 project of atleast Rs.10 crore</p> <p>Note: 5(a): Similar SOWs/Projects under maintenance by the bidder during the last 5 years given as reference must have been executed or completed by the bidder and be under maintenance as part of single contract since inception/Award of the project.</p> <p>5(b): Execution includes supply, customization / development, testing, training, implementation and maintenance of all SOWs</p>	
6	<p>Bidder should not be blacklisted / debarred by any Government Entity in India in the past 1 year as on the date of submission of EOI.</p>	<p>Self-declaration as per format in Annexure-4 on company letter head</p> <p>Note: In case of consortium, all the members should satisfy the criteria and submit the above requisite documents.</p>
7	<p>The bidder shall be the OEM / Certified or authorized agent / re-seller / partner for supply of licenses and solution implementation and maintenance support under warranty / AMC of the proposed solution. OEM proposed by bidder should have its development-or support centre in India. This should be full-fledged establishment operational in INDIA for a minimum of 5 years and not created for the submission of this EOI.</p>	<p>a. Letter of confirmation from OEM need to be submitted in case authorized partner of OEM.</p> <p>b. Self-undertaking in case of OEM.</p>

3. The para 4.16 PROPOSED CONSORTIUM AND TEAMING AGREEMENT FOR RFP shall be read as under:

Bidders may form a consortium and bid for the execution of this project;

Total No of Consortium proposed	
Scope of the Lead Bidder	
Name of Consortium Partner 1	
Scope of the Consortium Partner 1	
Name of Consortium Partner 2	
Scope of the Consortium Partner 2	
Name of Consortium Partner 3	
Scope of the Consortium Partner 3	
Name of Consortium Partner 4	
Scope of the Consortium Partner 4	
Name of Consortium Partner 5	
Scope of the Consortium Partner 5	

The following conditions shall be satisfied by the Consortium:

1. A maximum of 5 parties can form the consortium;
2. All the members are part of the contractual arrangement between themselves before submitting the RFP bid.
3. All members of the consortium should be registered legal entity in India;
4. None of the members of the Consortium should be a blacklisted entity;
5. Consortium shall name the Primary bidding party/bidder who shall have the single point responsibility for the consortium in their bid responses.
6. The lead/prime bidder shall be responsible for the SOWs which are estimated to be at least 50% of the total value of the contract.
7. The lead/prime bidder shall meet the turnover requirement as mentioned in the eligibility
8. The non-lead bidders shall be liable for the scope of work for which they are responsible along with the lead bidder.
9. PFRDA shall deal with only the prime /lead bidder as a single point of contact, who shall be liable for the entire scope of work and risks involved thereof, irrespective of the fact that it is only a part of the consortium.
10. The lead bidder shall only be qualified bidder. The consortium partner may be from qualified bidders or any other parties.
11. The qualified Bidder cannot be a member of more than one bidding consortium.
12. An individual firm applying as a single/lead bidder cannot at the same time be the member of any other consortium.
13. Any change in the consortium member (provided in the EOI) at a later date is not allowed for cases where the consortium has benefited from the non-lead bidders credentials/ experience.

The rest of the terms and conditions of the EoI shall remain same as per the EoI and Corrigenda if any, issued before.

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K Mohan Gandhi
Chief General Manager